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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No 332
O.A. No. 578

9 2017
of 2017

1. Smt. Padma Bera,

wife of Late Tarapada Bera (Ex. Bidg/26
under General Manager, Metal & Steel
Factory, Ichhapore, Kolkata 700144.

2. Sanjay Bera,

son of Late Tarapada Bera (Ex. Bidg/26
under General Manager, Metal & Steel
Factory, Ichhapore, Kolkata 700144.
both reside at Village Kamdevpur, P.O.
Kamdevpur, P.S. Amdanga, District North
24. Parganas, Pin 700125.

... Applicants

-Versus-

1. Union of India, service through the
Secretary, Ministry of Defence,
(Home Affairs), South Block, New Delhi-
110001.

2. Chairman, Government of India,
Ministry of Defence, Ordnance Factory
Board, 10-A, S.K. Bose Road, Kolkata 700010

3. General Manager, Ministry of Defence,
Metal & Steel Factory, P.O. Ichhapore,
Nazabganj, Dist. North 24 Parganas, West
Bengal, Pin 743144.

contd. 2

Al

- : 2 :-

4. Deputy General Manager MHR,

Ministry of Defence, Metal & Steel

Factory, P.O. Ichapur, Nawabganj,

Dist. North 24. Parganas, West Bengal,

Pin. 743144.

.... Respondents

Wali

No. M.A. 350/00332/2017
O.A. 350/00578/2017

Date of order: 05.12.2017

Present: Hon'ble Mr. A.K. Pattnaik, Judicial Member

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents : None

O R D E R (Oral)

A.K. Pattnaik, Judicial Member:

Mr. T.K. Biswas, Ld. Counsel appears for the applicant.

2. M.A. No. 332 of 2017 filed for joint prosecution is allowed.

3. With the aid and assistance of Mr. T.K. Biswas, Ld. Counsel for the applicant, I came across a representation dated 8.12.2017 at Annexure "A-9" to the O.A. in response to letter at Annexure "A-8" to the O.A. addressed to respondent No. 4.

Accordingly, I dispose of this O.A. by directing the respondent No. 4 to consider the documents as required by them and already submitted under Annexure "A-8" dated 22.1.2017 to the O.A. and duly forwarded under Annexure "A-9" to the O.A. dated 8.12.2017 within two months from the date of receipt of this order.

5. Though I have not entered into the merits of the case still then I hope and trust that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the concerned respondent Nos. 3 & 4 within a further period of two months from the date of such consideration to extend the benefits of compassionate appointment to the applicant. However, if in the meantime the said representation stated to have been preferred on 8.12.2017 has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

6. With the aforesaid observation and direction, the O.A. is disposed

W.L.

of.

7. As prayed for by Mr. Biswas, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 3 & 4 by speed post for which Mr. Biswas undertakes to deposit necessary cost in the Registry by tomorrow.

(A.K. Patnaik)
Judicial Member

SP

